

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 01st MAY, 2024, 10:30 A.M.

CP (Appeal) No. 1/CB/2022, CA No. 28/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Rashi Steel & Power Ltd. & Ors. -Vs- Sumit Global Pvt. Ltd. & Anr.
Under Section	59 of Companies Act 2013

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Ishaan Saha, Adv.
Mr. Tanay Agarwal, Adv.
Mr. Chitresh Saraogi, Adv.

For Respondent (s)

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ORDER

Ld. Counsel, Mr. Ishan Saha, appearing for the petitioner. There is no representation for the respondent. Petitioner counsel wants to withdraw petition and sought permission. Hence, at the request of the petitioner's counsel, petition is dismissed as withdrawn with liberty to file fresh petition.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)